

Shri Anasuddha Shinde: Had the hon. Member been a little patient, I would have been able to satisfy him. I was going to reply to that but he interrupted me and was explaining the background. If all this goes right, we are thinking of departmentalising it within the next three or four months.

12.47 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd June, 1967, agreed without any amendment to the Anti-Corruption Laws (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 19th June, 1967."

12.47½ hrs.

ESTIMATES COMMITTEE

FIRST AND SECOND REPORTS

Shri F. Venkatasubbalah (Nandyal): I beg to present the following Reports of the Estimates Committee:—

- (1) First Report on the Ministry of Information and Broadcasting—Film Institute of India, Poona.
- (2) Second Report on the Ministry of Information and Broadcasting—Board of Film Censors, Bombay.

12.48 hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL*

The Minister of Labour and Rehabilitation (Shri Nathi): On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952.

MR. Deputy-Speaker: The question is:—

Shri S. M. Banerjee (Kanpur): Sir, I wish to oppose the Bill.

Mr. Deputy-Speaker: At the introduction stage?

Shri S. M. Banerjee: Yes; I want only a minute.

Mr. Deputy-Speaker: You have not written to me about it. According to the Rules, you have to give notice that you want to oppose it at the introduction stage. You have not done so. I will not permit you.

Shri S. M. Banerjee: I want a clarification from the hon. Minister.

Mr. Deputy-Speaker: Not at this stage.

MR. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952."

The motion was adopted.

Shri Nathi: I introduce the Bill.

Shri S. M. Banerjee: What is the difference between a Member and Minister? After death, you and I will be affected.

12.49 hrs.

TEA DISTRICTS EMIGRANT LABOUR (REPEAL) BILL*

The Minister of Labour and Rehabilitation (Shri Nathi): I beg to

*Published in Gazette of India Extra ordinary, Part II, section 2, dated 28-6-67.

move for leave to introduce a Bill to provide for the repeal of the Tea Districts Emigrant Labour Act, 1932 and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of the Tea Districts Emigrant Labour Act, 1932 and for matters connected therewith."

* The motion was adopted.

Shri Nathi: I introduce* the Bill.

12.49½ hrs.

COMPANIES TRIBUNAL (ABOLITION) BILL—contd.

Mr. Deputy-Speaker: We now take up further consideration of the Companies Tribunal (Abolition) Bill. The hon. Minister.

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): Mr. Deputy-Speaker, Sir, I have listened with great attention to the debate on this Bill. While I am grateful to the hon. Members for almost agreeing with the objects of this Bill, they have made certain observations which seem to have raised some doubts in their minds. I would like to deal with them.

I am grateful particularly to my hon. friend, Mr. N. C. Chatterjee, for giving a lead in this matter because he is conversant not only with the Company Law but also with the law as it is administered....

श्री नयू चिन्मये (मुंबेर) : कृप सुनाई नहीं हो रहा है। अध्यक्ष महोदय, हमारी किन्ती है कि हमारे सभी प्रश्नों का वह जवाब दें नहीं तो फिर क्लॉक बाई क्लॉक पर और बर्ष रीविज पर बीजना पड़ेगा।

Shri S. M. Banerjee (Kanpur): We should not hurry up. The President has already left for Canada.

Mr. Deputy-Speaker: There is a time limit. He has to finish in 15 minutes.

Shri F. A. Ahmed: I do not know why my hon. friend, Mr. Limaye, is so impatient....

श्री नयू चिन्मये : मैंने लिखित दिया है। मैं इम्पैजेंट नहीं हूँ। समय बढ़ाने के लिए मैंने किया जवाब था जायगा तो मुझे बोलना नहीं पड़ेगा।

Shri F. A. Ahmed: Perhaps it would have been pertinent for him to raise this question after I had resumed my seat without giving replies to the various questions that he had raised.

I was particularly referring to the observations made by my hon. friend, Mr. N. C. Chatterjee, who has experience not only of Company Law but also of Company Law as it is administered in various High Courts and particularly in the High Court of Calcutta. I am glad that he has given his wholehearted support to the objective of this Bill. I was, however sorry to hear from him regarding transfer of jurisdiction from tribunal to Government. I do not know how somehow he got an impression that what we intended to do was to take over certain powers to the Government after abolishing Tribunal. I would like to make it clear that this is farthest from our thought or from our objective. As the hon. Member will be pleased to see, only the jurisdiction, which is now exercised by the Tribunal under section 111, is sought to be transferred to the Central Government. That was the position before this jurisdiction was transferred to the Tribunal. If the hon. Member will be further pleased to see, he will find that section 111 of the Companies Act, provides for registration or refusal of registration of transfer of shares. Appeals in respect of these matters are proposed to be transferred from the Tribunal to the Central Government. In this connection I would

*Introduced with the recommendation of the President.